

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/9357/2020**

This the 26th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. DINESH SHARMA, MEMBER (A)**

Dr. Kanwarjeet Singh, Son of Late S. Avtar Singh, R/o 162 Karanagar Srinagar.  
.....Applicant

(Advocate:- Mr. Z.A. Qureshi-**Not Present**)

**Versus**

1. State of Jammu and Kashmir through Commissioner/Secretary to Government Health and Medical Education Department Civil Secretariat Srinagar/Jammu and another one.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**ORDER**  
**[O R A L]**

**(Delivered by Hon'ble Mr. Dinesh Sharma, Member-A)**

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicant.

2. On the last date also i.e., 30.12.2020 and 12.01.2021, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(DINESH SHARMA)**  
**MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

